

IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE
WP No. 41441 of 2026

CNR No.: MPHC020398942026

(MANISH AND ANR Vs STATE OF MP AND OTHERS)

Dated : 23-10-2026

Shri Abhinav Dhanodkar - Advocate for the petitioners.

Shri Pradyumna Kibe - Govt. Advocate for the respondents / State.

Shri Shashank Shrivastava - Advocate for the respondents No.5 & 7.

Issue notice to the respondents on payment of PF within seven working days.
Notices be made returnable within three weeks.

Learned counsel for the petitioner has drawn our attention to an order dated 05.05.2026 passed in Writ Petition No.46800/2025, whereby directions were issued to place a report of the Committee after examining the Unipoles / Hoardings installation in breach of M.P. Outdoor Advertisement Media Rules, 2017 to the Commissioner and the Municipal Commissioner, Indore to examine the progress report of the Committee from time to time.

Therefore, on the returnable date, the respondents shall submit with regards to the action taken in pursuant to the aforesaid direction. Moreover, will also verify the breaches of rule in installation of Unipoles on the road divider as well as pedestrian footpath walkway in the city of Indore as produced in Annexure P/2 and Annexure P/3.

(ALPESH Y. KOGJE)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE

Divyansh